

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**  
**PRINCIPAL BENCH**

C.P. No. 143(ND)/2017  
(Appeal No. 15/2017)

**IN THE MATTER OF:**

**Mr. Sharvan Kumar Choudhary**  
**v.**  
**Registrar of Companies**

.....Petitioner  
.....Respondent

**SECTION : UNDER SECTION 252(3)**

Order delivered on 19.12.2017

**Coram:**

**CHIEF JUSTICE M.M. KUMAR**  
**Hon'ble President**

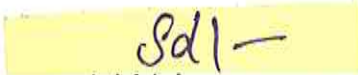
**Deepa Krishan**  
**Hon'ble Member (T)**

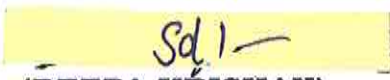
**For the Petitioner(s):**

**For the Respondent(s):**      **Ms. Easha Kadian, Advocate for Income Tax Dept**

**ORDER**

Even on the second call no one is present on behalf of the Registrar of Companies. Accordingly, in the interest of justice hearing is deferred to 08.02.2018.

  
(CHIEF JUSTICE M.M. KUMAR)  
PRESIDENT

  
(DEEPA KRISHAN)  
(MEMBER TECHNICAL)

19.12.2017  
Vineet